

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1513
ANSWERED ON:18.11.2010
REVIEW OF CONSTITUTION
Mahajan Smt. Sumitra

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the efforts made so far for the review of the constitution;
- (b) whether continuously increasing number of bills being introduced for bringing amendments in the constitution is indicative of the fact that such a review has become imperative now;
- (c) if so, the details thereof; and
- (d) the steps being taken by the Government in this regard?

Answer

MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a): Yes, Madam. The Government of India through its Resolution dated 22-2-2000 set up 'The National Commission to Review the Working of the Constitution (NCRWC)'. The Commission submitted its report on 31st March, 2002. The full text of the report was made available on the website of the Ministry of Law and Justice. A copy of the report was also forwarded to all Ministries/Departments since the recommendations made by the Commission related to different Ministries/ Departments. Action Taken Report on the recommendations from these Ministries/Department is yet to be received.

(b), (c), (d): At present there is no proposal under consideration of this Department to constitute further Review Commission.